

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 201/2019
O.A. No. 3507/2013

The 26th day of April, 2019

**HON'BLE MR. PRADEEP KUMAR, MEMBER (A)
HON'BLE MR. ASHISH KALIA, MEMBER (J)**

Sh. J.J. Ram
S/o Late Sh. Ram Kishan
R/o H.No. C-14, Bharat Vihar,
Kakrola Vill. New Delhi-110045
Mob. No. 7065141330

..Applicant

(By advocate: Mr. Kartar Singh)

VERSUS

1. Sh. Satender Singh
Director, (DDA)
Horticulture Division Dwarka,
Vikas Minar, DDA
ITO IP Estate
New Delhi-110002

2. Sh. Jameel Ahmed
Deputy Director, (DDA)
Horticulture Division Dwarka,
Central Nursery, Sector-5,
Dwarka, Delhi

...Respondents

(By advocate: None)

ORDER (ORAL)

By Mr. Pradeep Kumar, Member (A)

Learned counsel has drawn our attention to page No. 12
of the order passed by this Tribunal in OA No. 3507/2013 on

03.04.2018, wherein the applicant had withdrawn the O.A. with liberty to file an appeal within 15 days from the date of receipt of a copy of this order. Learned counsel has further submitted that appeal was filed by the applicant on 20.04.2018 but no order has been passed by the respondents till date.

2. Thereafter, he sent a contempt legal notice on 22.02.2019 to pass necessary orders in his case in view of the order passed by the Tribunal in OA No.3507/2013. Moreover, vide order dated 11.02.2019 issued by the respondents-DDA they have clearly mentioned that applicant is going to retire within 10 days from the date of issue of the said order and is not entitled for any relief.

3. Heard the learned counsel for the applicant. We may mention that this Tribunal has only directed for disposal of his appeal and nothing more. This has been complied with. Thus, we do not find any merit in the CP and the same is dismissed at the admission stage itself. No costs.

(ASHISH KALIA)
Member (J)

(PRADEEP KUMAR)
Member (A)

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